

CS No. 2730/17

Punjab National Bank Vs. Central Bank of India & Ors.

18.06.2020

Case file received back on transfer. It be checked and registered.

Present: None.

The staff is directed to have a contact with ld. counsel for plaintiff for addressing arguments on the question of maintainability of the suit.

Be listed at **1:00 PM**.

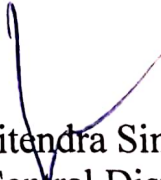

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/18.06.2020

At 1:00 PM

Present: Ms. Rama Arora, ld. Counsel for plaintiff (presence secured through electronic mode).

The staff informed that Ld. Counsel for the plaintiff seeks an adjournment as he is not prepared for the arguments.

At request, be listed for arguments on the question of maintainability of the suit on **29.10.2020**.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/18.06.2020

CS No. _____

Namrata Bansal & Anr. Vs. Arjun Bansal & Ors.

18.06.2020

Present: Shri Dhruv Bhagat, Id. Counsel for plaintiffs (presence secured through video conferencing).

Arguments addressed through video conferencing.

Summons of the suit and notice of the application under Order XXXIX Rule 1 and 2 CPC be issued to the defendants through electronic mode as per rules, subject to furnishing of phone numbers/e-mail IDs of the defendants by Id. Counsel for the plaintiffs at e-mail ID of the court i.e. readeradj06central@gmail.com.

It is submitted by Id. Counsel for plaintiffs that he will be filing court fees, if available, through electronic mode as per rules.

Be listed for further proceedings on **27.06.2020 at 12.30 PM** through video conferencing.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/18.06.2020